

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.4602 OF 2016  
(Arising out of SLP (C) No.23596 of 2015)

SOORAJ KUMAR

APPELLANT

VERSUS

TAHSILDAR & ANR.

RESPONDENTS

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. The appellant is aggrieved of the recove

proceedings initiated against him culminating in the auction  
sale of the property belonging to him.

3. It appears that the Government had auctioned the  
property to itself on a nominal price of Re.1/- apparently  
in full and final settlement of dues.

4. It is submitted that the whole proceedings

of auction are vitiated since there was no proper inquiry on  
the market value

5. Be that as it may, the learned counsel for the  
appellant, on instruction, submits that the appellant is  
prepared to settle the whole dues as per the Amnesty Scheme

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Rajni Mukhi  
Date: 2016.05.02  
14:36:29 IST  
Reason:

to which the appellant is entitled to.

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6. We make it clear that in case there is any Amnesty  
Scheme available to the appellant and in case the appellant  
is prepared to pay the amounts as per the Scheme, the  
auction proceedings may be recalled and the property be



UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is disposed of in terms of signed  
non-reportable Judgment.

Pending application(s) shall stand disposed of.

(Rajni Mukhi)  
SR. P.A.

(Renu Diwan)  
COURT MASTER

(Non-reportable Judgment is placed on the file)